

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
WP No. 44909 of 2025
(SMT. LALITA SHUKLA Vs THE STATE OF MADHYA PRADESH AND OTHERS)**

Dated : 30-01-2026

Shri Ajeet Singh - Advocate for the petitioner through VC.

Shri Swapnil Ganguly - Dy. Advocate General for the
respondent/State.

Learned counsel for the petitioner submits that husband of the petitioner passed away on 25.11.2020 after contracting COVID-19. He further submits that the certificate dated 25.11.2020 certifies that the cause of death is covid positive VE B/L Severe Viral Covid Pneumoni. He submits that even though the cut off date is 31.10.2020, since the husband of the petitioner was on duty prior to the said period, he contracted the said ailment and subsequently passed away on 25.11.2020.

Issue notice.

Notice is accepted by learned Deputy Advocate General Advocate appearing for the respondent. He prays for some time to take instructions.

Prayer is allowed.

List the case in the week commencing 16.02.2026.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

L.R.